

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
(Chennai Circuit Bench)

Appeal no. 92 of 2013 &
IA no. 151 of 2013

Dated : 24th May, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Tamil Nadu Electricity Consumers Association ...Appellant(s)
Versus
Tamil Nadu Electricity Regulatory Commission
& Anr. ...Respondent(s)

Counsel for the Appellant(s): Mr. Arun Anbumani

Counsel for the Respondent(s): Mr. S. Vallinayagam

ORDER

Admit. Mr. S. Vallinayagam, Learned Counsel takes notice on behalf of TANGEDCO, the Respondent no.2. Issue notice to State Commission, the Respondent no.1. The Respondents are directed to file their respective reply within four weeks i.e. on or before 21.06.2013 after serving copy on the other side. The Learned Counsel for the Appellant is at liberty to file rejoinder thereto.

Registry is also directed to issue notice. Dasti service is permitted.

Post the matter for hearing on **18.07.2013 at Chennai Circuit Bench.**

(Rakesh Nath)
Technical Member
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(Justice M. Karpaga Vinayagam)
Chairperson